



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 8th of January, 2019

SRO 13 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in continuation of notification SRO 243 dated 12-06-2017, the Government hereby extends the term of appointment of Ms. Rashi Devi, Advocate as Public Prosecutor for the Court of Principal District and Sessions Judge, Reasi for a further period of one year with effect from 01-06-2018.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 08 -01-2019.

NO: LD(A) 2018/49

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Reasi
5. Deputy Commissioner, Reasi.
6. Director Litigation, Jammu.
7. Sr. Superintendent of Police, Reasi.
8. Private Secretary to Hon'ble Advisor for Law, Justice and Parliamentary Affairs for information of the Hon'ble Advisor.
9. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
10. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
11. Ms Rashi Devi, Public Prosecutor, Reasi.
12. Incharge Website, Department of L, J&PA.
13. SRO section, Department of LJ&PA (w. 7. s. c).
14. Concerned file.

(Handwritten signature)
08/01/19

(Ashish Gupta)

Deputy Legal Remembrancer

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08/01/19